

*(Interruptions)*

SHRI S. JAIPAL REDDY: You have permitted me....*(Interruptions)*

MR. SPEAKER: What is the problem now?

*(Interruptions)*

SHRI S. JAIPAL REDDY: I am a very humble Member. You permitted me and others stole a march over me.....*(Interruptions)*

MR. SPEAKER: Any problem?

SHRI S. JAIPAL REDDY: I heard Shri Shantaram Naik saying that he has given a privilege motion against me. I want to know what the motion is about? *(Interruptions)*

MR. SPEAKER: Nothing doing. Why should you bother? How do I know? I have just received it. I will just look into it. Then I will see.

*(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY (Katwa): I have given a notice drawing your attention to the serious situation that has arisen due to the fact that the Central government has hurled a severe insult on the people of West Bengal.....*(Interruptions)* The Finance Minister called a meeting of the Chief Minister of West Bengal but at the last moment when he was about to board the plane...*(Interruptions)* it was cancelled. *(Interruptions)* You direct the Finance Minister to make a statement. *(Interruptions)*

MR. SPEAKER: It will be called later on. Cancellation does not mean cancellation for all time.

*(Interruptions)*

12.23 hrs.

PAPERS LAID ON THE TABLE—*CONTD.**[English]*

**Notification under Major Ports Trusts Act, 1963 etc., etc.**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): On behalf of Shri P. Namgyal I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 on the Major Port Trusts Act, 1963:-
  - (i) G.S.R. 712 (E) published in Gazette of India dated the 17th June, 1988 approving the Calcutta Port Employees' (Pension) Regulations, 1988.
  - (ii) G.S.R. 886 (E) published in Gazette of India dated the 30th August, 1988 approving the Cochin Port Employees' (General Provident Fund) amendment Regulations, 1988.
  - (iii) G.S.R. 900 (E) published in Gazette of India dated the 5th September, 1988 approving the Visakhapatnam Port Employees (Conduct) Amendment Regulation, 1988.
  - (iv) G.S.R. 917 (E) published in Gazette of India dated the 9th September, 1988 approving the Calcutta Port Trust Employees' (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) First Amendment Regulation, 1988.

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- (v) G.S.R. 973 (E) published in Gazette of India dated the 30th September, 1988 approving the Kandla Port Employees' (Retirement Benefit Fund), Regulations, 1988.
  - (vi) G.S.R. 1007 (E) published in Gazette of India dated the 13th October, 1988 approving the New Mangalore Port Employees' (Leave) Amendment Regulations, 1988.
  - (vii) G.S.R. 887 (E) published in Gazette of India dated the 30th August, 1988 approving the New Mangalore Port Trust (Licensing of Stevedores) Amendment Regulations, 1988. [Placed in Library. See No. LT-6720/88]
- (2) A copy of the dock Workers (Regulation of Employment) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 984 (E) in Gazette of India dated the 26th October, 1988, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-6721/88]

12.24 hrs.

ESTIMATES COMMITTEE

[English]

**Action taken Statements on Reports**

SHRI ASUTOSH LAW (Dum Dum): I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:-

- (i) Fifty-second Report of Esti-

mates Committee (English Lok Sabha) regarding action taken by Government on their Forty-fifth Report (English Lok Sabha) on the Ministry of Home Affairs—Voluntary Organisations.

- (ii) Fifty-sixth Report of Estimates Committee (English Lok Sabha) regarding action taken by Government on their Forty-second Report (Eight Lok Sabha) on the Ministry of Tourism—Tourism in Orissa.

12.24 1/2 hrs.

ELECTION TO COMMITTEE

[English]

**Institutes of Technology Council**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAH): I beg to move:

"That in pursuance of Section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31 (1) of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 31 (2) (k) of the Institute of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Council established under Section 31 (1) of the said Act."

*The motion was adopted*